

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.210- C.P. (IB)/174(AHM)2024

ITEM No.211- IA/906(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Central Bank of India

.....Applicant

V/s

Memuna Ibrahim PG to Bhavin Impex Private Limited

.....Respondent

**Order delivered on: 08/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Priyam Shah, Adv.

RP in Person : Mr. Jigar Bhatt

**ORDER**

**C.P. (IB)/174(AHM)2024, IA/906(AHM)2024**

None present for the Personal Guarantor.

The RP stated that he is not able to serve the notice to all the 5 guarantors (common guarantee) and only one of the guarantors received the notice. Ld. counsel for the applicant is directed to collect notice from registry and serve upon Personal Guarantor. The bank official to remain present on next date of hearing.

List for further consideration on 29.07.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**